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### \* IN THE HIGH COURT OF DELHI AT NEW DELHI

 CO.PET. 740/2014, CO.APPL. 381/2017, CO.APPL. 1239/2017, CO.APPL. 1317/2017, CO.APPL. 1447/2017, CO.APPL. 1522/2017, CO.APPL. 511/2018, CA No. 339/2024
SH. ALOK KUMAR MISHRA & ORS. .....Petitioners

Through: Appearance not given.

versus

M/S VIGNESHWARA DEVELOPWELL PVT. LTD. & ORS. .....Respondents Through: Mr. Sumit K. Batra, Advocate for OL.

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+ CO.PET. 760/2014, CO.APPL. 380/2017

SH. BHARAT SINGH

.....Petitioner

Through: Appearance not given.

#### versus

M/S VIGNESHWARA DEVELOPERS PVT. LTD. .....Respondent Through: Mr. Sumit K. Batra, Advocate for OL.

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- + CO.PET. 793/2014, CO.APPL. 503/2018

SMT. RAJWATI & ORS

.....Petitioners

Through: Appearance not given.

versus

M/S VIGNESHWARA DEVELOPERS PVT. LTD. & ORS.

.....Respondents

Through: Mr. Sumit K. Batra, Advocate for OL.

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+ CO.PET. 379/2015, CO.APPL. 501/2018

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MS. DHARAMWATI



	Through:	Appearance not given.	
	versus		
	VIGNESHWARA DEVEPLOPERS PVT.LTD. & ORS		
	Through:	Respondents Mr. Sumit K. Batra, Advocate for OL.	
	CO.PET. 388/2015, CO.APPL.	502/2018	
	SHRI. VISHAL G. VERMA	Petitioner	
	Through:	Appearance not given.	
	versus		
VIGNESHWARA DEVELOPERS PVT.LTD.& ORS.			
		Respondents	

Through: Mr. Sumit K. Batra, Advocate for OL.

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+CO.PET. 442/2015, CO.APPL. 504/2018

SURESH DEVI

.....Petitioner

.....Petitioner

Through: Appearance not given.

versus

#### VIGNESHWARA DEVELOPWELL PVT. LTD. & ORS.

.....Respondents

Through: Mr. Sumit K. Batra, Advocate for OL.

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CO.PET. 534/2015, CO.APPL. 2170/2015, CO.APPL. 5168/2016, +CO.APPL. 66/2017, CO.APPL. 311/2017, CO.APPL. 530/2017, CO.APPL. 532/2017, CO.APPL. 646/2017, CO.APPL. 739/2017, CO.APPL. 1482/2017, CO.APPL. 1688/2017, CO.APPL. 532/2018, CO.APPL. 1148/2018, CO.APPL. 372/2019, CO.APPL. 1146/2019, CO.APPL. 490/2021, CO.APPL. 714/2022, CO.APPL. 219/2023, CO.APPL. 220/2023, CO.APPL. 717/2023, CO.APPL. 783/2023,

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CO.APPL. 216/2024, CO.APPL. 462/2024, CO.APPL. 948/2024, CO.APPL. 239/2025, OLR 9/2017, OLR 11/2017, OLR 181/2017, OLR 243/2017 SH. NARESH CHAND GUPTA & ANR. ......Petitioners

Through: Appearance not given.

versus

### VIGNESHWARA DEVELOPERS PVT. LTD .....Respondent Through: Mr. Sumit K. Batra, Advocate for OL.

- 9 +
- CO.PET. 885/2015, CO.APPL. 4198/2016, CO.APPL. 85/2021, CO.APPL. 536/2021, CO.APPL. 607/2021, CO.APPL. 168/2022, CO.APPL. 243/2022, CO.APPL. 173/2023, CO.APPL. 347/2023, CO.APPL. 475/2023, CO.APPL. 548/2023, CO.APPL. 217/2024, CO.APPL. 339/2024, CO.APPL. 350/2024, CO.APPL. 382/2024, CO.APPL. 422/2024, CO.APPL. 457/2024, CO.APPL. 695/2024, CO.APPL. 696/2024, CO.APPL. 698/2024, CO.APPL. 744/2024, CO.APPL. 921/2024, CO.APPL. 922/2024, CO.APPL. 1059/2024, CO.APPL. 1060/2024, CO.APPL. 1067/2024, CO.APPL. 97/2025, CO.APPL. 110/2025, CO.APPL. 176/2025, CO.APPL. 178/2025, CO.APPL. 277/2025, CO.APPL. 278/2025, CO.APPL. 279/2025, CO.APPL. 280/2025, CO.APPL. 281/2025, CO.APPL. 282/2025, CO.APPL. 283/2025, CO.APPL. 284/2025, CO.APPL. 285/2025, CO.APPL. 286/2025, CO.APPL. 287/2025, CO.APPL. 288/2025, CO.APPL. 289/2025, CO.APPL. 290/2025, CO.APPL. 295/2025, CO.APPL. 296/2025

COL. P.K. UBEROI (RETD.) & ANR.

.....Petitioners

Through: Appearance not given.

versus

#### VIGNESHWARA DEVELOPWELL PVT. LTD & ORS.

.....Respondents

Through:

Mr. Shashank Bajpai, CGSC with Mr. Shriram Tiwary, Advocate for SFIO.

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Mr. Bharat Bhushan Sethi and Ms. Charu Aneja, Advocates for Applicant in CA No. 548/2023.

Mr. Sumit K. Batra, Advocate for OL. Mr. Sandeep Choudhary, Advocate for Applicant in CA No.339/2024.

Mr. Aman Nandrajog and Mr. Arjun Nanda, Advocates for Applicant in CA No.176/2025.

Mr. Prateek Aggarwal, Advocate for Applicant in CA No. 4198/2016, 243/2022 & 457/2024.

Mr. Arunav Patnaik, Mr. Nirbhay Nitya Nanda and Ms. Jagriti Pandey, Advocates for Objector.

Mr. Bharat Gupta, Mr. Varun Tyagi, Ms. Akshita Harjai, Mr. Saurabh Khanijan and Mr. Ishan Srivastava, Advocates for Applicant in CA Nos. 85/2021, 536/2021, 607/2021, 168/2022, 243/2022 & 173/2023.

Ms. Aditi Mohan, Mr. Purv Lekhi and Mr. Divyagyan, Advocates for DHC.

Mr. Dheeraj Gupta and Ms. Ritu Singh, Advocates for Applicant in CA No.774/2024.

Mr. Jaideep Singh Sandhu and Ms. Meera Kaur, Advocates for Applicant.

Ms. Anannya Ghosh, Ms. Mrinalini Mishra and Ms. Kashish Chhabra, Advocates for R-2.

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CO.PET. 128/2016, CO.APPL. 575/2016, CO.APPL. 576/2016, CO.APPL. 793/2017 RAMA RAI & ANR. .....Petitioners

Through:

Appearance not given.

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versus

#### VIGNESHWARA DEVELOPERS PRIVATE LIMITED

....Respondent

Through: Mr. Sumit K. Batra, Advocate for OL.

CO.PET. 176/2016, CO.APPL. 802/2016, CO.APPL. 803/2016 +RANJIT KAPOOR & ANR.

.....Petitioners

Through: Appearance not given.

versus

VIGNESHWARA DEVELOPERS PVT. LTD. .....Respondent Mr. Sumit K. Batra, Advocate for OL. Through:

### **CORAM:** HON'BLE MS. JUSTICE TARA VITASTA GANJU

#### <u>O R D E R</u> 16.04.2025

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## CO.APPL. 743/2024 in CO.PET. 885/2015 [Directions]

This is an Application filed by the Applicants/Investors Sanghars 1. Samiti and Vigneshwara Association, inter alia seeking the following prayers:

"(a) Pass an order directing Respondents no. 1 and 2 to provide all details of the pending litigations / legal proceedings with respect to the assets, which are part of Appendix B, filed by Serious Fraud Investigation Office with its report dated 30.03.2019;

Pass an order directing Respondent no.3 i.e. the Office of the (b)Official Liquidator to collect details of the pending litigations / legal proceedings with respect to the assets, which are part of Appendix B, filed by Serious Fraud Investigation Office with its report dated 30.03.2019;

Pass an order transferring to this Hon'ble Court all the pending (c)litigations / legal proceedings with respect to the assets, which are

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part of Appendix B, filed by Serious Fraud Investigation Office with its report dated 30.03.2019;

(d) In the interim, stay all such litigations / legal proceedings with respect to the assets, which are part of Appendix B, filed by Serious Fraud Investigation Office with its report dated 30.03.2019."

2. Learned Counsel for the Applicants submit that there are various litigations pending in the Civil Court with respect to the properties of the Company/its Ex-Directors which have been purchased from the investor's money. It is contended that this has been revealed from the investigations conducted by the SFIO.

3. Learned Counsel for the Applicants contend that this Court by an order dated 31.05.2024 passed directions to restrain the Ex-Directors from disposing, transferring, alienating or dealing with the assets of properties of the Company. It is contended that in these circumstances, it is necessary to secure the properties and the claims of investors, however, since the Applicants are not aware of the details of litigations pending *qua* the properties, it is necessary that the Ex-Directors (Respondent Nos.1 and 2) be directed to provide details of the pending litigation.

3.1 Accordingly, the Respondent Nos. 1 and 2 are directed to provide details of pending litigations, legal proceedings with respect to the assets of the Company by way of an Affidavit. Let the Affidavit be filed within four weeks.

4. Replies, if any, be filed by the opposite parties before the next date of hearing.

5. List on 18.08.2025.

# <u>CO.PET. 740/2014, CO.PET. 760/2014, CO.PET. 793/2014, CO.PET.</u> <u>379/2015, CO.PET. 388/2015, CO.PET. 442/2015, CO.PET. 534/2015,</u>





# CO.PET. 885/2015, CO.PET. 128/2016, CO.PET. 176/2016

6. The order dated 11.03.2025 has not been complied with by the office of the Official Liquidator.

7. Learned Counsel for the Official Liquidator requests for some time to comply with the same. Let the needful be done within two weeks with advance copies to all the Counsel appearing in the matter.

8. List on 18.08.2025.

# TARA VITASTA GANJU, J

APRIL 16, 2025/pa

Click here to check corrigendum, if any